

Shiv Sena on the 16th November, 1972. The matter was immediately taken up with the State Government for necessary protection.

(c) The maintenance of law and order is the responsibility of the State Government concerned, and close touch is maintained with them.

**Guidelines to Officers and Staff of Air India for getting Complimentary Passes**

4469. SHRI K. SURYANARAYANA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any guidelines have been issued by Government regulating the Air India's Officers and staff getting complimentary passes for themselves and their families direct from the foreign Airlines;

(b) the reasons for their not applying or negotiating for such complimentary tickets through the Air India; and

(c) whether any restriction has been laid down about the number of such complimentary tickets which an Officer can get directly from the foreign Airlines during a year and if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). No, Sir, According to I. A. T. A. Regulations no employee of an airline can obtain complimentary transportation directly from another airline unless a request is made in accordance with the procedures established by the general offices of the air carrier by whom he is employed.

(c) Government have not issued any instructions in this regard.

**C. I. F. value of Imported Photographic Items**

4470. SHRI MUHAMMED KHUDA BUKHSI: Will the Minister of FOREIGN TRADE be pleased to state what

is the c.i.f. value of the photographic plates, papers and films of Kodak, Agfa, Gevaert and Ilford Brand imported during the last three years against the sole agents own licences and against the licences of other parties under all categories, but imported by the brands sole agents against Letter of Authority?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): Information relating to c.i.f. value of the imports of photographic plates, papers and films are not maintained by brand, individual parties or categories of importers.

**Fixation of Pay of Government Employees in Higher Scales as a result of Promotion to Higher Posts**

4472. DR. H. P. SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether Government employees when promoted to the next higher posts get the advantage of only an increment in the previous scale and fixation of pay at the next higher stage in the higher scale, when they are already drawing as basic pay an amount above the minimum in the higher scale;

(b) whether, whenever pay-scales are revised and raised, the junior employees and new recruits get substantial and full advantage of such revision while the senior people get little or no benefit; and

(c) if so, what steps are contemplated to ensure equitable benefit to the senior employees on their promotion or revision of pay-scales and save them getting demoralised and to maintain incentive for efficient work among senior personnel?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Except in the case of promotion from one Class I post to another Class I post, fixation of pay